

O.I.H.

**GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 584
ANSWERED ON 06/02/2024**

MAINTENANCE OF ROADS UNDER PMGSY

584. SHRI DEVJI M. PATEL:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether thousands of kilometers of rural roads constructed under Pradhan Mantri Gram Sadak Yojana (PMGSY) in the country get damaged every year due to poor maintenance;**
- (b) if so, the details thereof along with the reasons for the lack of provisions for maintenance of PMGSY roads; and**
- (c) the fresh steps being taken by the Government for regular maintenance of the said roads to ensure that the roads remain serviceable for their prescribed life?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SADHVI NIRANJAN JYOTI)**

(a) to (c): Rural road is a State Subject. As per Pradhan Mantri Gram Sadak Yojana (PMGSY) guidelines, maintenance of roads constructed under the programme is the responsibility of the State governments. However, the Ministry on its part has taken the following steps/measures to ensure proper maintenance of roads constructed under PMGSY:

(i) All road works sanctioned under the scheme are covered by initial five year maintenance contracts to be entered into along with the construction contract, with the same contractor, as per the Standard Bidding Document.

(ii) Maintenance funds to service the contract are required to be budgeted by the State Governments and placed at the disposal of the

State Rural Roads Development Agencies (SRRDAs) in a separate maintenance account. On expiry of this 5 year post construction maintenance, PMGSY roads are required to be placed under Zonal maintenance contracts consisting of 5 year maintenance including renewal as per maintenance cycle, from time to time, to be funded by the state governments.

(iii) Further in order to ensure that States provide required maintenance funds during the design life of the road being constructed under PMGSY-III, a provision has been added in the programme guidelines under which the states have to enter into a Memorandum of Understanding with the Ministry of Rural Development, Government of India before launching of the scheme in the concerned state for providing adequate funds for the maintenance of roads constructed/ upgraded under PMGSY for initial five years routine maintenance, and for further five year routine maintenance including periodic renewal as per requirement.

(iv) Release of maintenance funds is required to be certified by the State, as per PMGSY guidelines, while submitting fund release proposals to the Central Government.

(v) Electronic Maintenance of PMGSY roads (eMARG), an online platform, has been implemented in all the States to monitor maintenance of PMGSY works for five years from the date of completion (i.e. under Defect Liability Period-DLP).
